The West Bengal Closing of Canals Act, 1959

Act 2 of 1959

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West Bengal Act II of 1959

THE WEST BENGAL CLOSING OF CANALS
ACT, 1959.

[20th March, 1959.]

An Act to provide for the closing and filling up of the Circular Canal and the New Cut Canal.

WHEREAS it is expedient in the public interest to close and fill up the Circular Canal and the New Cut Canal for the promotion of public health in the city of Calcutta and in the neighbouring areas;

It is hereby enacted in the Tenth Year of the Republic of India, by the Legislature of West Bengal, as follows:-

1. (1) This Act may be called the West Bengal Closing of Canals Act, 1959.

(2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In this Act, unless there is anything repugnant in the subject or context,—

(a) "canal" means the Circular Canal or the New Cut Canal;

(b) "Circular Canal" means the still-water locked canal commencing from its junction with the river Hooghly across the Chitpur Lock in the eastern water-line of the Hooghly and terminating at its junction with the new Cut Canal near Dhapa, together with the whole of the canal more or less 1,328 feet in length, commonly known as the 'Orange Soorah', and includes all lands on the banks of the canal which have been acquired by the State Government for the purposes of the canal; and

(c) "New Cut Canal" means the line of navigation which takes off from the Circular Canal at Ultadanga and terminates at its outfall into the Central Lake Channel near the Dhapa Lock, and includes all lands on the banks of the canal which have been acquired by the State Government for the purposes of the canal.

For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary of the 12th July, 1958, Part IVA, page 2546; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of that Assembly held on the 5th February, 1959; and for proceedings of the West Bengal Legislative Council, see the proceedings of the meeting of that Council held on the 24th February, 1959.

3. (1) Notwithstanding anything contained in any other law for
the time being in force or in any contract, custom or usage having the
force of law, it shall be lawful for the State Government, at any time after
the expiry of one month from the date of commencement of this Act, by
order published in the Official Gazette, from time to time, to direct that—

(a) any canal or part thereof be permanently closed and be filled
up by such agency as the State Government may think fit to
employ, and

(b) the roads by the side of such canal or part, which are the
property of the State Government, be closed to traffic either
permanently or temporarily:

Provided that before closing any road the State Government shall
make such arrangements as it considers necessary, for communication
in the area served by such road.

(2) When, in pursuance of the provisions of sub-section (1), any
canal or part thereof is closed and filled up or any canal side road is
closed to traffic, the State Government may deal with the space covered
by such filled up canal or part thereof or by such road, in such manner as
it may consider fit.

4. No suit or other legal proceeding shall lie against the State
Government in respect of any injury or damage caused by, or resulting
from stoppage of navigation in the canals or use of the canal side
roads, or any act done under this Act.

Indemnity.

5. No suit, prosecution or other legal proceeding shall lie against
the State Government or any officer of the State Government or other
person in respect of any act which is in good faith done or intended to be
done under this Act.

(Sections 3-5.)